

PUBLIC NOTICE
FORM RSC-4
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH AT BENGALURU IN THE MATTER OF SECTION 66 OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF INDIABUILD REAL ESTATES PRIVATE LIMITED
CP No.13/BB/2026
INDIABUILD REAL ESTATES PRIVATE LIMITED
CIN: U70100KA2015PTC080271
#6/A/2 nd Floor, Kabra Excelsior, 7 th Cross 1 st Block, Koramangala, Bangalore 560034, Karnataka, India
E-Mail: contact@addressmaker.in
Represented by its Director, Mr. Santosh Kumar Soni

...PETITIONER

PUBLICATION OF NOTICE
Notice may be taken that CP No. 13/BB/2026 is filed on 11 th February 2026 ('Company Petition') before the National Company Law Tribunal, Bengaluru Bench at Bengaluru ('Hon'ble Tribunal'), for sanction of reduction of Preference Share Capital of INDIABUILD REAL ESTATES PRIVATE LIMITED. The Petitioner Company is seeking for reduction of the entire issued, subscribed and paid-up preference share capital of the Company consisting of 9,92,40,000 (Nine Crore Ninety Two Lakhs Forty Thousand) 0.01% Redeemable Preference Shares of Rs 10 each, fully paid-up, aggregating to Rs 99,24,00,000 (Rupees Ninety Nine Crore Twenty Four Lakhs Only) to Nil by returning an aggregate sum of Rs 49,62,000 (Rupees Forty Nine Lakhs Sixty Two Thousand Only) to the sole preference Shareholder for the extinguishment of the Preference shares as consideration for the proposed Capital Reduction.

The Company has no secured creditor and 134 (One Thirty-Four) unsecured creditors and notice in Form RSC-3 is issued to the unsecured creditors of the Company. The list of creditors as on 2 nd February 2026 prepared by the Company is available at the Registered Office of the Company for inspection on all working days during 11 a.m. to 4 p.m. till the next hearing date, ie; 17/04/2026.

If any creditor of the Company has any objection to the Company Petition or the details in the list of creditors, the same may be sent along with details about his name and address and other supporting documents including the name and address of his Authorized Representative, if any, to the undersigned at SPJ Legal, Unit No 306, 3 rd Floor, #30, Prestige Meridian II, MG Road, Bengaluru - 560 001 before the hearing date, ie; 17/04/2026.

In case no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above Company Petition to reduce the Preference share capital of the Company, be treated as correct.

It may also be noted that a hearing has been fixed for 17/04/2026 which the Hon'ble Tribunal shall hear the Company Petition. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any.

Dated this 04 th March 2026 at Bengaluru
ADVOCATE FOR PETITIONER
SAJI P JOHN
SPI Legal
Unit No 306, 03 rd Floor,
#30, Prestige Meridian II, MG Road,
Bengaluru - 560 001
Ph:09845209798 E-mail: saji@spjlegal.com

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF FRAUSCHER RAIL SIGNALLING SYSTEMS INDIA PRIVATE LIMITED
RELEVANT PARTICULARS

1	Name of the Corporate Debtor	Frauscher Rail Signalling Systems India Private Limited
2	Date of Incorporation of the Corporate Debtor	24th November 2015
3	Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 2013, ROC Bangalore
4	Corporate Identity Number of the Corporate Debtor	U31401KA2015PTC084339
5	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	Level 5, Prestige Khoday Tower, No 5, Raj Bhavan Road, Bangalore, Karnataka, India-560001
6	Liquidation commencement date of the Corporate Debtor	2nd March 2026
7	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 68, 6th Floor, Chitrapur Bhawan 8th Main, 15th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/PA-001/IP-P01313/2018-19/12054
8	Last date of Submission of claims	31st March 2026

Notice is hereby given that FRAUSCHER RAIL SIGNALLING SYSTEMS INDIA PRIVATE LIMITED commenced the voluntary liquidation on 2nd March 2026.
The stakeholders of FRAUSCHER RAIL SIGNALLING SYSTEMS INDIA PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before **31st March 2026**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: **04-03-2026**
Place: **Bangalore**

Ganesh Panduranga Pai
Insolvency Professional
IBBI/PA-001/IP-P01313/2018-19/12054

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
Corporate Office: Kohinoor Square, 47th Floor, N.C Kelkar Marg, R.G. Gadkari Chowk, Dadar (W), Mumbai - 400028. Tel: 022-69231111/9833546349

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to Krishnadas Jathan Borrower(s), Jayashree Poojarthi Co-Borrower(s), that the below described immovable property mortgaged/ charged to Secured Creditor, the possession of which has been taken by the Authorised Officer of Samman Capital Limited (Formerly Indiabulls Housing Finance Limited) (Now assigned to Omkara Assets Reconstruction Pvt.Ltd), being the secured creditor.
Further Omkara Assets Reconstruction Pvt. Ltd (OARPL) acting in its capacity as trustee of Omkara PS 22/2024-25 Trust, has acquired entire outstanding debt along with the underlying security vide Assignment Agreement dt. 29.03.2025, from Samman Capital Limited (Indiabulls Housing Finance Limited) the assignor. Pursuant to the said Assignment Agreement OARPL has stepped into the shoes of the assignor and is entitled to recover the dues and enforce the security. Accordingly, the below described immovable property will be sold on "As is where is", "As is what is" and "Whatever there is" and "Without Recourse" for recovery of total outstanding dues **Rs.31,25,054/- (Rupees Thirty-One Lakh Twenty-Five Thousand Fifty-Four Only)** as on **16.03.2022** plus interest and expenses w.e.f. **17.03.2022** due to OARPL from above mentioned Borrower /Guarantors/mortgagors. The properties shall be sold in exercise of rights and powers under the provisions of SARFAESI Act.
The Reserve Price and the earnest money deposit of the property has been mentioned below in respective column.

Sr. No.	Description of immovable property	Reserve Price	EMD	Borrower/ Co-Borrower
1.	Door No 11-75N, Sy No 169/11, Katha No 152600302900194413, Kanath layout, Opp Oasis Villa, Sampige Nagara, Uduavara panchayath and post, Udipi, Karnataka, 574118. Total Plot area is 2526 Sq.-ft. Built Up Area is 904 Sq. Ft	Rs. 25,52,000/-	Rs. 2,55,200/-	Krishnadas Jathan (Borrower), Jayashree Poojarthi (Co-Borrower)

Incremental Bid Amount

Rs. 25,000/-

Inspection Date and Time

13th March 2026

Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD

24th March 2026 Up to 4.00 PM

Auction Date

25th March 2026, 3.00 PM to 4.00 PM

Known Liabilities

NA

The auction shall be conducted online by OARPL. The last date of submission of bid (online as well as in hard copy) along with EMD (DD/ Pay Order in original or remittance by way of NEFT/ RTGS) is **24.03.2026, by 4.00 PM**. At the time of submission of the bid, bidder should submit affidavit in the spirit of Section 29(A) of Insolvency Bankruptcy Code, 2016.

For detailed terms and conditions of the sale, please refer to the link provided in <https://omkaraarc.com/auction.php>.

The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact e-Auction Service Provider 'M/s. C1 India Pvt. Ltd.', Tel. Helpline: +91-7251981124/25/26, Helpline E-mail ID: support@banksecurities.com. For any property related query contact the Authorised Officer, Mr. Rajendra Bhosale, Mobile: +91 9833546349 E Mail: rajendra.bhosale@omkaraarc.com in official hours and working days. In case of failure to submit the same bid shall be rejected.

STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES, 2002

This notice is also a mandatory Notice of 15 (Fifteen) days to the Borrower/Guarantors/mortgagors of the above loan account under Rule 8 (6) r/w 9(1) of Security Interest (Enforcement) Rule, 2002 and provisions of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of sale through Public Auction on the above referred date and time with the advice to redeem the assets, if so desired by them, by paying the outstanding dues as mentioned herein above along with cost & expenses, within the time as stipulated under section 13(8) of the SARFAESI Act. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Sd/- Authorized Officer
Omkara Assets Reconstruction Pvt Ltd.
Date : 06.03.2026
Place : Mumbai

(Acting in its capacity as a Trustee of Omkara PS 22/2024-25 Trust)

CHANGE OF NAME
I, **Bhaskar, R/a. E-87,** Muniramappa Garden, Kateramma Temple Street, Cox Town, Bengaluru-560005, do hereby declare that I have changed my minor daughter name from **Sreen to Angel Joe**, vide affidavit dated 05.03.2026, sworn to before **Prakasha .C, Advocate & Notary, Bengaluru.**

IN THE COURT OF THE 2ND ADDITIONAL CIVIL JUDGE AND J.M.F.C AT DEVANAHALLI
C.MIS No. 121 /2026
BETWEEN: SMT. KEMPAMMA & OTHERS ... PETITIONERS
AND: The Tahasildhar, Devanahalli Taluk ... RESPONDENT
PUBLIC NOTICE
I, undersigned advocate on behalf, of my clients Smt. Kempamma & others have filed the above petition for death certificate of deceased Sri Pillaberaiah S/o Late Koolipurada Ramanna, who was died on 19/08/1968 at Sunnaghatta Village Kundana Hobli, Devanahalli Taluk, if any 3rd parties who have objections may dispute regarding the same can appear before the Hon'ble 2nd Additional Civil Judge & J.M.F.C Court at Devanahalli and the date of hearing is 15/04/2026 at 11:00 A.M in C.Mis. No. 121/2026.
Given under my hand and seal of the court on this 04/03/2026
By order of the Court, Chief Ministerial Officer, Civil Judge & J.M.F.C Court, Devanahalli
MURTHY .M. Advocate
No.1, 2nd Floor, Viney Building, Suitebelle Road, Devanahalli

Civil Appeal No. 10582 of 2024
Carzon Rent (India) Pvt. Ltd.
Versus
Grandhi Bharatha Mallika Ratna Kumari & Ors.

Whereas the above-mentioned Civil Appeal is pending adjudication before the Hon'ble Supreme Court of India, and notice in the matter was issued by the Hon'ble Court on 13.03.2024; And whereas Respondent No. 12, namely: Mrs. Surinder Kaur, W/o Darbar Singh Vaid., Awanas Nilayam, Near Gopala Swamy Temple, Kunena Agrahara, Vimanapuram, Bangalore – 560017, who is engaged in the business of providing vehicles and drivers on hire and rendering transportation services to various corporate houses and individuals, could not be served with notice through ordinary process, despite multiple attempts including personal service at the address available on record; And whereas the Hon'ble Supreme Court has permitted substituted service by way of publication in a newspaper having wide circulation in the concerned locality; **TAKE NOTICE** that the above-mentioned Civil Appeal is pending before the Hon'ble Supreme Court of India, and the said Respondent No. 12 is hereby called upon to enter appearance either in person or through an Advocate-on-Record before the Hon'ble Supreme Court of India, New Delhi, and file appropriate pleadings, if any, in the said matter. In case of failure to appear or respond within the time as may be granted by the Hon'ble Court, the matter shall be proceeded with in accordance with law and appropriate orders may be passed in her absence. This publication shall be deemed to be valid and sufficient service of notice upon Respondent No. 12 in the above-mentioned matter.

CHANGE OF NAME
I, **Marry Sheela**, aged about 76 years, R/a. 106, KSFC Layout, Oil Mill Road, Lingarajapuram, Bangalore-560084, do hereby declare that I have changed my name from **Abishega Mary to Marry Sheela**, vide affidavit dated 05.03.2026, sworn to before **Prakasha .C, Advocate & Notary, Bengaluru.**

CHANGE OF NAME
I, **MAHALAKSHMI** Aged about 47 Years, W/o Sri B. Malakondaiah resident of: 13, 1st Cross, Near Nidhi Bakeery, Garudacharpalya Bangalore-560 048. I have my name From **MAHALAKSHMI.M (Old Name) and Changed to MAHALAKSHMI (New Name)** Vide Affidavit Date 5/3/26 Advocate and notary by **S SUBASHINI**

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NORTH WESTERN RAILWAY
NOTICE OF INVITING TENDER
DRM (S&T/ North Western Railway /Jaipur, for and on behalf of the President of India, invite E-Tenders from registered tenderer/bidders for the following work **E-Tender Notice No. SNT-JP-34-2025-26**
Date: 26.02.2026 1.**Name of work with its location** : Outsourcing of maintenance activities of various assets of Signal Department under jurisdiction of ADST/RE and Sr. DSTE/JP office of Jaipur Division for 2 years. 2. **Approx. Cost of work (Rs.)** : Rs. 2,24,71,719.06/-
3. **Bid Security (Rs.)** : Rs. 2,62,400,00/-
4. **Date & Time for submission up to on** www.ireps.gov.in : 23.03.2026, up to 15.00 hrs. 5. **Website Particulars & Notice board location** : www.ireps.gov.in, DRM office/NWR/ Jaipur.
316-DR/26
Please join us on **NWRRailways** **NWRRailways**

THE COURT OF THE PRL CIVIL JUDGE AND JMFC AT NELAMANGALA.
C.MIS No. 47/2026.
BETWEEN: Sri.Narasimha Murthy S/o Late Thimmappa Aged about 72 years & 27, Tyagadahalli Mandigere Post Nelamanala Taluk Bengaluru Rural District. PETITIONER.
AND: The Tahasildar Chief registrar of Birth and death Nelamangala Taluk, Bengaluru Rural District RESPONDENT.
PUBLIC NOTICE
WHEREAS, the above named Petitioner has filed the above C.misc No.47/2026 seeking relief of Death certificate of Thimmappa S/o Late Thimmarayappa, he was died on 22-08-1990 At tyagadahalli, Kasaba Hobli, Nelamangala Taluk, Bengaluru Rural District, and if any one has objections here by summoned to appear in this court in person are by a pleader duly instructed and able to answer all material questions relating to suit on 06-04-2026 at 11a.m. in the forenoon to answer the claim and take notice that, in default of your appearance on the day above mentioned the suit will be heard on determined in your absence. Given under my hand and seal of the court on the 24.02.2026
By Order of the Court
CHIEF MINISTERIAL OFFICER
COURT OF THE PRL CIVIL JUDGE AND JMFC. AT NELAMANGALA.
ADVOCATE FOR PETITIONER:
NARSIMHA MURTHY C.D. Advocate, No.7/10, 1st Floor, Singh Complex, Devi Circle, Vidyananyapura, Bengaluru-5600 097. Mob: 9743331502

Government of Jharkhand
Commercial Taxes Department
NOTICE INVITING TENDER (NIT)

For “Selection of an agency for IT Operation, Maintenance & Up-gradation of Jharkhand VAT Applications and GST State Operations” for the Dept. of Commercial Taxes, Govt. of Jharkhand.

Ref.No.-Va.Kar/Kampu/02/2023: 243 Dated 05 /03/2026

Department of Commercial Taxes, Government of Jharkhand invites technical and financial proposals from reputed firms in the related field, for **Selection of an agency for IT Operation, Maintenance & Up- gradation of Jharkhand VAT Applications and GST State Operations” for Department of Commercial Taxes, Government of Jharkhand.**
The Bid document can be downloaded from the website www.gem.gov.in and <https://ctax.jharkhand.gov.in>. This document provides general information about the Issuer, important dates and addresses and the overall eligibility criteria for the bidders. No price or processing fee or user charges shall be charged for the bidding documents. This can be downloaded from the above online portal and submitted through the GeM Portal.

Bid Start Date/Time	05.03.2026 at 5.00 PM
Last date for Bid Submission	20.03.2026 at 5.00 PM
Bid Opening Date/Time	20.03.2026 at 5.30 PM
Bid Offer Validity (From End Date)	180 days
Last date of Receiving Queries	4 days from bid start date as GeM norms
Pre Bid Date Time	10.03.2026 at 1.00 PM
Type of Bid	Two Packet Bid (Pre Qualific ation with Technical and Financial) separately.
Technical Presentation Date	25.03.2026 at 1.00 PM
Evaluation Method	Quality Cost Based System (QCBS)
EMD Detail	55 lakh INR (with Validity of minimum 180 days through Deman d Draft or Electronic Bank Quar antee.)
Financial bid Opening	To be announced
Department Name & Address	Department of Commercial Taxes, Government of Jharkhand, 3rd floor, Utpad Bhawan, Dhurwa, Ranchi, -834004. e-mail: comtaxhq@jharkhandcomtax.gov.in

PR 374173 Commercial Taxes(25-26)D

Sd/-
(Dilip Kumar Mandal)
Additional Commissioner,
Department of Commercial Taxes,
Jharkhand, Ranchi.

GOVERNMENT OF TAMIL NADU
FINANCE DEPARTMENT
CHENNAI - 9

Auction 3 Year Tamil Nadu Government Stock (Securities), Auction 5 Year Tamil Nadu Government Stock (Securities), Re-issue of 7.23% Tamil Nadu Government Stock (Securities) 2033, Auction 10 Year Tamil Nadu Government Stock (Securities) & Re-issue of 7.63% Tamil Nadu Government Stock (Securities) 2056,

1.Government of Tamil Nadu has offered to sell by auction of the dated securities for **Fresh issue of 3 year for Rs.2000 crore, Fresh issue of 5 year for Rs.1000 crore, Rs. 1000 crore by Re-issue of 7.23% TNSGS 2033, Fresh issue of 10 year for Rs.2000 crore and Rs. 2000 crore by Re-issue of 7.63% TNSGS 2056**, in the form of Stock to the Public by auction for an aggregate amount of **Rs.8,000 crores**. Securities will be issued for a minimum nominal amount of Rs.10,000/- and multiples of Rs.10,000/- thereafter. Auction which will be yield based under multiple price/yield format will be conducted by Reserve Bank of India at Mumbai Office (Fort) on **March,10 2026**.
2. The Government Stock up to 10% of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding facility in the Auctions of State Government Securities of the General Notification. Under the scheme, an investor can submit a single bid only through a bank or a Primary Dealer.
3. Interested persons may submit bids in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System as stated below on **March,10 2026**.
a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M. and 11.30 A.M.**
b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M. and 11.00 A.M.**
4. The price/yield percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at different rates in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. However, the aggregate amount of bids submitted by a person should not exceed the notified amount.
5.The result of auction will be displayed by Reserve Bank of India on its website on **March,10 2026**.Successful bidders should deposit the price amount of Stock covered by their bids by means of a Bankers' Cheque or Demand Draft payable at Reserve Bank of India, Mumbai (Fort) or Chennai on **March,11 2026**.before the close of banking hours.
6.The Government Stocks will bear interest at (the rate determined by Reserve Bank of India) (the rates mentioned) and interest will be paid half yearly on **September 11 and March 11 for Fresh issues of 3 year, 5 year, 10 year, and September 04 and March 04 for Re-issue of 7.23% TNSGS 2033 and Re-issue of 7.63% TNSGS 2056** The Stock will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.
7. The stocks will qualify for ready forward facility.
8. For other details please see the notifications of Government of Tamil Nadu Specific Notifications. **926(L)W&M-II/2026, 927(L)W&M-II/2026, 928(L)W&M-II/2026, 929(L)W&M-II/2026 and 930(L)W&M-II/2026** dated **March 05, 2026**.
T.UDHAYACHANDRAN,
Additional Chief Secretary to Government of Tamil Nadu,
Finance Department.

DIPR / 270 /DISPLAY/2026

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